NOTIFICATION

New Delhi, the 7th November, 1997

S.O. 769(E):— In pursuance of sub-section (1A) of section 9 of the Merchant Shipping Act, 1958, (44 of 1958), and in supersession of the notification of the Government of India in the then Ministry of transport and shipping (Transport Wing) S.O. No. 2267 dated the 28th June 1967 on the subject of authorizing Classification Societies to act on behalf of Government of India, for certain matters, the Central Government hereby authorises the Classification Societies specified in the schedule annexed hereto to be the surveyors to carry out survey of ships for the purpose of issue of:

(a) Cargo Ship safety Construction Certificates under sub-section (1) of section 299A;
(b) Cargo ship safety equipment certificates under section 300;
(c) Cargo Ship Safety Radio Telegraphy and Telephony certificates under section 301; and
(d) International Load Line Certificates under section 316.

Of the said act, subject to the conditions stipulated in the agreements to be entered between Government of India and the said Classification Societies.

Schedule

1. Lloyds Register of Shipping
2. Bureau Veritas
3. Det Norske Veritas
4. American Bureau of Shipping
5. Germanischer Lloyd
6. Nippon Kaiji Kyokai (Japan)
7. Indian Register of shipping

[F.No. SR-11013/1/95-MA]
A. K. RASTOGI, Jt. Secy.